

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 152/MP/2019

Subject : Petition under Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commission's directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016 regarding FGD etc.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and Others

Date of hearing : 18.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Apoorva Mishra, Advocate, MPL
Shri Nived V., Advocate, MPL
Shri Pankaj Prakash, MPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking in-principle approval of the expenditure proposed to be incurred by the Petitioner in order to comply with the revised emission norms in respect of SO₂ and to declare that the Ministry of Environment, Forest and Climatic Change notification dated 7.12.2015 read with letter dated 11.12.2017 is a Change in Law event for the Petitioner. Learned counsel requested to admit the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies, by 9.7.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 23.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(V. Sreenivas)
Deputy Chief (Law)**